

**F.No.225/138/2008/ITA.II**  
**Government of India**  
**Ministry of Finance**  
**Department of Revenue**  
**Central Board of Direct Taxes**

New Delhi, the 18<sup>th</sup> September, 2008.

**Order under Section 119 of the Income Tax Act, 1961**

On consideration of the reports of disruption caused due to floods in the State of Bihar, the Central Board of Direct Taxes, in exercise of powers conferred under section 119 of the Income Tax Act, 1961, hereby extends the due date of obtaining tax audit report u/s 44AB of the I.T. Act as well as for filing of returns of income required to be furnished by 30<sup>th</sup> September, 2008 to 30<sup>th</sup> November, 2008, in the cases of income-tax assesseees in the State of Bihar.

(Renu Jauhri)  
Director (ITA.II)  
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Copy to:-

1. PS to F.M. / OSD to FM / PS to MOS(R) / OSD to MOS(R).
2. PS to Secretary (Revenue).
3. Chairman (DT), All Members, Central Board of Direct Taxes.
4. All DGsIT / CCsIT
5. All Joint Secretaries / Directors / Deputy Secretaries / Under Secretaries of Central Board of Direct Taxes.
6. DIT(RSP&PR) / Systems, New Delhi, for appropriate publicity by putting it on departmental website.
7. The C & AG of India (30 copies).
8. The JS & Legal Advisor, Min. of Law & Justice, New Delhi.
9. The DG, NADT, Nagpur.
10. The Institute of Chartered Accountants of India, IP Estate, New Delhi – 110003.
11. All Chambers of Commerce
12. CIT(OSD), Official Spokesperson of CBDT.
13. All Cs.IT, CBDT

(Renu Jauhri)  
Director (ITA.II)